

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
CA No. 17/59/JPR/2019
Under Section 59 of
Companies Act, 2013

In the matter of:

Kotak Mahindra Bank Ltd.

...Petitioner

Versus

Bharatpur Nutritional Product Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Vani Vyas, Proxy Counsel

ORDER

Heard Ms. Vani Vyas, Proxy Counsel appearing on behalf of Mr. Amol Vyas, Adv. for the Petitioner who submits that due to on-going strike of Advocates in Jaipur, arguing counsel is not appearing before this Tribunal today.

List the matter on 24.04.2023.



(Prasanta Kumar Mohanty)
Technical Member



(Deep Chandra Joshi)
Judicial Member

March 14, 2023